



# JUDICIAL SERVICE EXAMINATIONS PREPARATION COURSE (JSEP)



## **ABOUT LIVELAW ACADEMY**

With a vision to empower people by creating avenues for expanding their legal knowledge, the founders of LiveLaw, India's leading Legal News Portal, started LiveLaw Academy in 2021. The aim of LiveLaw Academy is to foster learning in both the core and niche areas of law. To make legal education accessible, we design specialised courses suitable for law students, lawyers and non-lawyers, which are taught by former Judges, Senior Advocates, subject experts and academicians. These courses synthesize the practical application of law with theoretical foundations.

## **VISION STATEMENT**

- 1. Teaching the core concepts/ foundations of law in clear and lucid terms,**
- 2. Creating a dedicated discussion space for reading and interpreting laws and judgements,**
- 3. Designing value-based courses that are comprehensive in terms of subject knowledge,**
- 4. Advocating critical legal thinking and**
- 5. Highlighting the importance of ethical training in the practice of law.**

# OUR JOURNEY SO FAR

In a short span of two years, we have offered more than 14 short and long duration courses. While some courses aimed to simplify the Grundnorm i.e. The Constitution of India, others pertained to advanced areas of law like Privacy and Data Protection. Our flagship courses include the following:

- 1. Legal Mentorship Program (19th February – 7th May 2022)** taught by Adv. Avani Bansal [BCL and M.Phil (University of Oxford), LL.M (Harvard University)]
- 2. Certificate Course on Constitution of India (16th July – 3rd December 2022)** taught by Adv. Avani Bansal [BCL and M.Phil (University of Oxford), LL.M (Harvard University)]
- 3. Certificate Course on Constitution of India (11th February – 1st July 2023)** taught by Adv. Avani Bansal [BCL and M.Phil (University of Oxford), LL.M (Harvard University)]
- 4. Certificate Course on Gaming and Gambling Law (17th – 18th June 2023)** taught by Prof. Dr. Tejas Motwani [Alumnus University of Oxford, Teaching Fellow, Harvard University]
- 5. Fundamentals of Advocacy (4th November – 19th November 2023)** taught by Senior Advocate PVS Giridhar
- 6. Two Weeks Online Certificate Course on Law Relating to Narcotic Drugs and Arms in India (19th February – 2nd March 2024)** taught by Dr. Ajay Soni

**7. Online Certificate Course on Privacy and Data Protection in India (16th March – 20th April 2024)** taught by Adv. Vrinda Bhandari [Rhodes Scholar and Advocate on Record, Supreme Court of India]

**8. Two Weeks Online Certificate Course on Competition Law in India (1st April – 13th April 2024)** taught by Dr. Anand Kumar Singh, Prof. (Dr.) Kondaiah Jonnalagaada, Dr. Abha Yadav, Prof. (Dr.) Yogendra Kumar Srivastava, Mr. Mahendra Soni, Ms. Neha Sharma

**9. Certificate Course on Constitution of India (5th May – 22nd September 2024)** taught by Ms. Avani Bansal [BCL and M.Phil (University of Oxford), LL.M (Harvard University)]

**10. Deciphering the New Criminal Laws: Exploring Changes and Beyond (22nd June – 30th June 2024)** taught by Prof. Dr. Vageshwari Deswal, Prof. Mrinal Satish, Adv. Nanditta Batra, Adv. Yuvraj P. Narvankar

**11. Practical and Procedural Aspects of Criminal Laws: The Old (CrPC) and the New (BNSS) (13th July – 11th August 2024)** taught by Adv. Namit Saxena [Advocate on Record, Supreme Court of India]

**12. Legal Mentorship Course by LiveLaw Academy (31st July – 16th October 2024)** taught by Ms. Avani Bansal [BCL and M.Phil (University of Oxford), LL.M (Harvard University)]

**13. Advanced Course on Bharatiya Sakshya Adhinyam 2023 (BSA) [Law of Evidence] (5th October 2024 – ongoing)** taught by Senior Advocate, BG Harindranath [Former District & Sessions Judge]

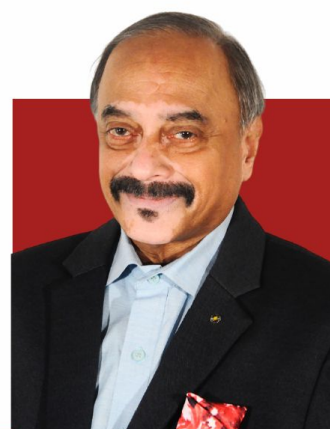
**14. The Trademark Law: From Registration to Litigation (16th November 2024 – ongoing)** taught by Adv. Rahul Bajaj [Rhodes Scholar]

# ABOUT JUDICIAL SERVICE EXAMINATIONS PREPARATION COURSE (JSEP)

After successfully conducting various specialised courses, we felt there is a need to design comprehensive courses for preparation of competitive examinations. We, therefore, bring to you, the new initiative of LiveLaw Academy, 'The Judicial Service Examinations Preparation Course'. JSEP aims to equip students with an in-depth understanding of the legal subjects, language, General Knowledge. It will be taught by experienced faculties which includes former High Court Judges.

## Patron and Chief Mentor

### **Justice V. Ramkumar** **Former Judge, High Court of Kerala**



Justice Ramkumar did his LL.B from Government Law College, Mumbai. He enrolled as an Advocate in the High Court of Kerala on 13-01-1979 and was directly recruited as a "District and Sessions Judge" in the year 1987. He also served as the "Law Secretary" to the Government of Kerala. He was appointed as a "Permanent Judge" in the High Court of Kerala in 2004, a position he held till his retirement in 2012. After retirement, he served as the Chairman of the "Advisory Board" under the Kerala Anti-Social Activities (Prevention) Act, 2007, from 2013 to 2016. From 09-10-2017 to 05-12-2019 he was the "Ombudsman" for the Kerala Cricket Association.

Justice Ramkumar has been frequently invited by the Kerala Judicial Academy, Kerala Bar Council and Law Universities for sharing the wealth of his knowledge and experience with the Judicial Officers, Police Officers, Advocates, Public Prosecutors and law students. Justice Ramkumar has authored many books including "Law of Prevention of Corruption", "Tendering Pardon to an Accomplice" and "Magisterial Trials-Law And Procedure". He also authored many articles on important legal concepts in Question & Answer format for LiveLaw.

*Justice Ramkumar has graciously agreed to teach some of the core areas of criminal law to our judicial services aspirants.*

## Faculty cum Mentors:

### **Justice. K. Abraham Mathew** **Former Judge, High Court of Kerala**



Justice Mathew obtained his Law degree from Law College, Thane (University of Bombay). He joined the Judicial service in 1988 and served as the Munsiff-Magistrate. He was promoted as Sub Judge in 1992 and promoted as District Judge in 2001. He served as the Director, Kerala Judicial Academy, from 2010 to 2012. He was served as the Registrar (Vigilance), High Court of Kerala in 2012 and served as the District & Sessions Judge, from March, 2013 till December, 2013. He was sworn-in as the Additional Judge of High Court of Kerala on 01-01-2014 and appointed as a Permanent Judge of the High Court of Kerala with effect from 10-03-2016. He retired on 18-01-2019.

He is an Honorary Professor, at Live Law Academy. He has very kindly consented to teach Code of Criminal Procedure /Bhartiya Nagrik Suraksha Sanhita and Law of Evidence/ Bharatiya Sakshya Adhinyam.

### **Vishalakshi Sathianathan**



Ms. Sathianathan has completed her five-year law course from ILS Law College, Pune in 2013 followed by an LLM in Criminal Law and Administration with distinction from Central India College, Nagpur University in 2015. She has over nine years of teaching experience and qualified UGC NET. She has been a visiting faculty at Central India College, Nagpur and TMC Law College, Thane. Preceding her position at LiveLaw, she was the Head of Department (Law) at KES Shri. Jayantilal H. Patel Law College, Mumbai from 2022 onwards and has been an Assistant Professor at the same organization since 2018. She has been called upon to chair sessions and as a panelist by various institutions on topics ranging from gender inclusivity to police science. Her area of research centers around the status of mentally ill in the criminal justice system and she is pursuing a Ph.D. on this subject.



## Akansha Singh

Ms. Singh holds a B.A. LL.B. (Hons.) from Guru Gobind Singh Indraprastha University and a Master of Laws in Business Law from the National Law School of India University, Bengaluru. Additionally, she has qualified the National Eligibility Test (NET) conducted by the University Grants Commission (UGC).

Driven by her passion for academia, she has served as an Assistant Professor of Law and has more than 4 years of teaching experience. Ms. Singh has also contributed to the academic growth of numerous LLM students by guiding their dissertation research. She has published book chapters, articles and participated in conferences and FDPs relating to her area of interest. Very recently, Ms. Singh worked as a research fellow with the Ministry of Law and Justice wherein she worked on certain crucial areas of law making.

*Her vision at Livelaw Judicial Academy is to help her students cultivate a deep understanding of law. She strongly advocates for diligence and discipline.*



## Haresh Singhal

Mr. Singhal has 13 years of experience in teaching Hindi language for Judicial Services and other competitive exams. He holds a B.A. from Kota University and a B.Ed. from Sri Satya Sai University of Technology & Medical Sciences. Additionally, he earned two M.A. degrees— one from Indira Gandhi National Open University (IGNOU) and another from Bundelkhand University. Currently, he is pursuing a Ph.D. in Hindi language. Mr. Singhal has also appeared twice in the Civil Services Examination (CSE) Mains, conducted by the Union Public Service Commission (UPSC), in Hindi medium.

## Sneha Arora



Ms. Arora has pursued LL.B. from Campus Law Centre, Delhi University after completing her graduation in B.Sc. Electronics Science, also from the Delhi University. She has pursued her LL.M. in Criminal Law specialisation from NALSAR University of Law and has qualified the UGC NET in December 2023. She finds her interest in Public Law and has been invested in research and teaching. She is also working as a guest Lecturer in the Hamdard Institute of Legal Studies and Research, Jamia Hamdard University where she has been teaching both undergraduate and postgraduate Law students.

*Our faculty members are supported by a robust research team.*

### More about the Course:

#### Mode of Teaching:

**Online Only**

#### Medium of Instruction:

**English**

#### Class Timings (Tentative):

**Monday to Friday: 4.00 PM to 9.00 PM**

**Saturday: 10.00 AM to 5.00 PM**

#### Course Duration:

**Approximately 18 Months.**

#### Commencement of Course:

**15th January 2025**



Scan To Register



# Tentative List of Subjects:

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| <ol style="list-style-type: none"><li>1. The Code of Civil Procedure, 1908</li><li>2. The Limitation Act, 1963</li><li>3. The Code of Criminal Procedure, 1973 / Bharatiya Nagarik Suraksha Sanhita, 2023</li><li>4. The Indian Contract Act, 1872</li><li>5. The Indian Evidence Act, 1872 / Bharatiya Sakshya Adhiniyam, 2023</li><li>6. The Indian Penal Code, 1860 /Bharatiya Nyaya Sanhita, 2023</li><li>7. The Limited Liability Partnership Act, 2008</li><li>8. The Indian Partnership Act, 1932</li><li>9. The Sale of Goods Act, 1930</li><li>10. The Specific Relief Act, 1963</li><li>11. The Constitution of India, Polity and Constitutional History</li><li>12. Law of Torts</li><li>13. Hindu Law</li><li>14. Customary Law</li><li>15. Mohammedan Law</li><li>16. The Transfer of Property Act, 1882</li><li>17. The Registration Act, 1908</li><li>18. Jurisprudence</li><li>19. Interpretation of Statutes</li><li>20. Law of Trust</li><li>21. Principles of Equity</li><li>22. The Copyright Act, 1957</li><li>23. The Trade Marks Act, 1999</li><li>24. The Commercial Courts Act, 2015</li><li>25. The Protection of Children from Sexual Offences Act, 2021</li><li>26. The Juvenile Justice (Care and Protection of Children) Act, 2015</li></ol> | <ol style="list-style-type: none"><li>27. The Negotiable Instruments Act, 1881</li><li>28. The Protection of Women from Domestic Violence Act, 2005</li><li>29. The Sexual Harassment of Women at Workplace (Prevention, Prohibition &amp; Redressal) Act, 2013</li><li>30. The Indecent Representation of Women (Prohibition) Act, 1986</li><li>31. The Probation of Offenders Act, 1958</li><li>32. The Dowry Prohibition Act, 1961</li><li>33. The Maintenance and Welfare of Parents and Senior Citizens Act, 2007</li><li>34. The Medical Termination of Pregnancy Act, 1971</li><li>35. The Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994</li><li>36. The Rights of Persons with Disabilities Act, 2016</li><li>37. The New Delhi Municipal Council Act, 1994</li><li>38. The Delhi Municipal Corporation Act, 1957</li><li>39. The Arbitration and Conciliation Act, 1996</li><li>40. Rent Control Act</li><li>41. Principles of Pleading, Order and Judgment Writing</li><li>42. General Knowledge and Current Affairs</li><li>43. Legal General Knowledge</li></ol> |
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## **Course Subscription Includes:**

- 1. Free Annual Subscription of 'LiveLaw'- Legal News Portal,**
- 2. Relevant Case Compilations,**
- 3. Doubt Clearing Sessions,**
- 4. Regular Tests,**
- 5. Special Emphasis on GK (including Legal GK and Current Affairs),**
- 6. Separate Language (Hindi and English) Classes,**
- 7. Discussion on Latest/Landmark Judgements,**
- 8. Mock Interviews.**

## **Course Fee:**

**Rs. 99,998/- [Including All Taxes]**

The total fees can be paid in two installments of equal amounts. The first installment shall be paid at the time of registration and the balance to be paid on or before 31.12.2024.

**Note: The fee paid is not refundable.**

## **Scholarships:**

Limited scholarships on merit-cum-need basis are available.

## Messages:

“

I have immense pleasure in expressing my admiration for the newly formed LiveLaw Academy committed to the arduous task of empowering Advocates who are aspiring for “Judicial service” in this great democracy. Members of the training faculty of this Academy are persons of exceptional caliber and standing. It is a boon that an august body like the LiveLaw itself has come forward to meet the challenges in this regard. All my BEST WISHES to the noble venture undertaken by LiveLaw.”

**Justice V. Ramkumar**  
(Our Patron and Chief Mentor)



“

The profession of law is recognized as the noble profession. The freedom a judicial officer enjoys in India makes his career an envy-able one. This is the reason why becoming a judicial officer has become the dream of every graduate in law. LiveLaw Academy, a pioneer in the field of law in many ways, is about to start a course to help the graduates in law so that they may improve their knowledge and sharpen their skill to enable them to prepare themselves for taking the examination for the judicial services. I wish the endeavour a grand success.”

**Justice K Abraham Mathew**  
(Honorary Faculty and Mentor,  
LiveLaw Academy)



# Frequently Asked Questions (FAQs)

The course will be conducted entirely online, allowing for flexible and accessible learning. There will be no offline/physical classes.

## 1. What is included in the course?

The course includes live classes, course materials, and feedback on tests.

## 2. How can the students access the materials?

Students will be provided with tutorial videos on how to access classes, materials, and other resources through the website. There will be no physical dispatch of any material.

## 3. Will there be assessments and tests?

Tests (both objective and subjective), will be conducted at regular intervals.

## 4. How will I receive feedback on my subject tests?

Feedback on subject tests will be provided through a structured mechanism, ensuring timely and constructive responses.

## 5. How will doubts be resolved during the course?

Academic doubts will be addressed through dedicated doubt-clearing sessions after each class. These sessions are designed to give the students an opportunity to clarify subject-specific questions, reinforcing their understanding of the topic.

## 6. How will administrative or technical issues be resolved?

Administrative and technical issues will be handled promptly through a dedicated support system, ensuring students receive timely assistance with course logistics, platform access, and other related matters.

## 7. Will there be any interview guidance provided?

Yes, an interview guidance program will be available to help students prepare for the final stage of the selection process.

**Live  
Law**  
ACADEMY

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